

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 265 OF 2017 & IA NO. 249 OF 2017

AND

APPEAL NO. 392 OF 2017

Dated : 7th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

APPEAL NO. 265 OF 2017 & IA NO. 249 OF 2017

Mr. Rama Shankar Awasthi **...Appellant(s)**

Vs.

R.K.M. Powergen Private Power Limited & Ors. **...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Shubham Arya
Ms. Poorva Saigal
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Krishnan Venugopal, Sr. Adv.
Mr. Buddy A. Ranganadhan
Mr. Kamal Budhiraja
Mr. Aman Gupta
Ms. Isha Bhalla for R-1

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava
Ms. Harshita Sinha for R-2

Mr. C.K. Rai
Mr. Sachin Dubey for R-3

APPEAL NO. 392 OF 2017

Mr. Rama Shanker Awasthi **...Appellant(s)**

Vs.

R.K.M. Powergen Private Limited & Ors. **...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Shubham Arya
Ms. Poorva Saigal
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Krishnan Venugopal, Sr. Adv.
Mr. Buddy A. Ranganadhan
Mr. Kamal Budhiraja
Mr. Aman Gupta
Ms. Isha Bhalla for R-1

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava
Ms. Harshita Sinha for R-2

Mr. C.K. Rai
Mr. Sachin Dubey for R-3

ORDER

Learned counsel for respondent No.1 seeks two weeks time to file an affidavit to bring on record the latest information with regard to facts which said to be pertaining to the issue in controversy. He may file the same on or before 01.02.2019 with advance copy to the other side. Thereafter, reply, if any, to the same may be filed on or before 11.02.2019 with advance copy to the other side.

List the matter for hearing on **21.02.2019.**

(S. D. Dubey)
Technical Member
ts/js

(Justice Manjula Chellur)
Chairperson